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BEFORE THE NATIONAL GREEN TRIBUNAL, KOLKATA

O. A. No. 145 of 2023 (EZ)
(Earlier O. A. No. 567/2023/PB)

The Tribunal on its Own MotionApplicant(s)

Versus

State of Jharkhand & Ors. Respondent(s)

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Filed by: -

.....
Advocate
State of Jharkhand



Reg. No.-
A/AB 22/89
Ranchi (Jharkhand) India

Reg. No.-
A/AB 22/89
Ranchi (Jharkhand) India

Reg. No.-
A/AB 22/89
Ranchi (Jharkhand) India

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BEFORE THE NATIONAL GREEN TRIBUNAL, KOLKATA

O. A. No. 23 of 2024 (EZ)
(Earlier O. A. No. 729/2023/PB)

The Tribunal on its Own Motion..... Applicant(s)

Versus

State of Jharkhand & Ors. Respondent(s)

Affidavit on behalf of State of Jharkhand in compliance of the order dated 30/01/2024.

I, Mamta Priyadarshi son/daughter of
Shri A.K. Priyadarshi presently posted as the
Divisional Forest Officer DFO Jamshedpur
and am duly authorized and here by solemnly state and
affirm as follows: -

1. That, at present, I am working and posted as
DFO Jamshedpur

Jamshedpur and as such, I am well acquainted with
all the facts and circumstances of this case.

Notary under Notaries Act 1956
Notary Fees 1956 By Govt. of
Jharkhand
Ranchi (India)

Ref. No. 319 Date 13 MAR 2024

MITHILESH NARAYAN
NOTARY
RANCHI
Reg. No.-
A/AB 22/89
Ranchi

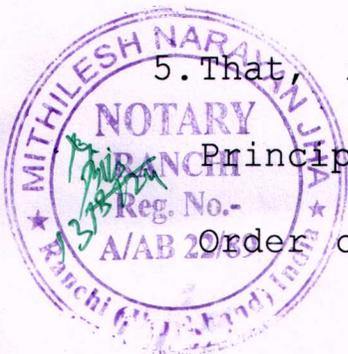
MITHILESH NARAYAN
NOTARY
RANCHI
Reg. No.-
A/AB 22/89
Ranchi

2. That, I have gone through the order dated 30/01/2024 passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata and has understood the contents therein.

3. That, I have been authorized to swear this affidavit on behalf of the State of Jharkhand State by the Competent Authority. Further, it is stated that I have gone through the relevant files and records in the present case.

4. That, the instant O.A. was taken up *Suo moto* by the Principal Bench of Hon'ble NGT on the basis of the communication received in the Hon'ble Tribunal wherein it is alleged that there is rampant and indiscriminate construction of high-rise building on the river-bed of pristine Subernarekha river in violation of the environmental guidelines and that the construction activities by private individuals have started in foothills of Dalma Range, which is otherwise a protected area.

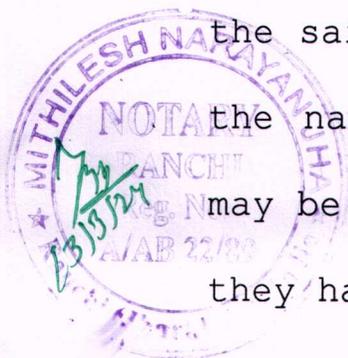
5. That, it is humbly stated and submitted that the Principal Bench of Hon'ble Tribunal, New Delhi vide Order dated 20.09.2023, was pleased to constitute a



joint Committee comprising of the Chief Conservator of Forests (CCF), Regional Office, MoEF&CC Ranchi, Regional Director (East), Central Pollution Control Board (CPCB), Member Secretary, State Pollution Control Board (JSPCB), Principal Secretary, Water Resources Department of State of Jharkhand and concerned District Magistrate. It was directed that the Committee will visit the site, ascertain the factual situation in respect of violation of the environmental norms and especially in regard to issue mentioned above and will submit a report before the Eastern Zone Bench, Kolkata alongwith suggested remedial measures, including environmental restoration plan. It was further directed that District Magistrate will act as nodal agency for coordination and compliance.

6. That, it is further humbly stated and submitted that the Hon'ble NGT, Eastern Zone Bench, Kolkata vide Order dated 30.01.2024 was pleased to direct that

the said Committee shall identify the violators with the name and address so that the alleged violators may be impleaded in the array of Respondents so that they have an opportunity of being heard.



7. That it is humbly stated and submitted that since the Report of the said Committee is not on board before this Hon'ble Tribunal, the answering respondent crave leave of the Honble Tribunal to submit a detailed reply after going through the contents of the Report of the said Committee as soon as it is filed before the Hon'ble Tribunal and act in furtherance to the directions of this Hon'ble Court in the matter in question.

8. That, it is humbly stated and prayed that the Hon'ble Tribunal may therefore be pleased to allow at least four weeks time to the answering Respondent to file appropriate reply pursuant to the submission of the Report by the Committee.

9. That, this Affidavit is filed bonafide and in the interest of justice.

10. That the statement made in forgoing paragraphs are true to my knowledge in annexure are true copy of its original.



Manita Priyadarshi
DEPONENT
Divisional Forest Officer
Jamshedpur Forest Division
Jamshedpur

VERIFICATION:

Verified at Ranchi on this the day of ^{13th}..... March, 2024 that the averments & facts stated herein above are true and correct to my knowledge and belief and nothing material has been concealed therefrom.

Mamta Priyadarshi
DEPONENT
Divisional Forest Officer
Jamshedpur Forest Division
Jamshedpur

Authorized under Notaries Act 1952
& Notaries Rules 1956 By Govt. of
Jharkhand Ranchi (India)



Mamta Priyadarshi
13/3/2024
NOTARY PUBLIC
RANCHI



13 MAR 2024

Ref. No 319